

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2012
CRLMP.NO(s). 19263

(From the judgement and order dated 27/08/2012 in CRLMC No.198/2011, of
The HIGH COURT OF DELHI AT N. DELHI)

SUMEET SURI Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR Respondent(s)

(for exemption from surrendering and office report)

Date: 29/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Ms. Swikriti Singhanian, Adv.
Mr. Siddharth Singla, AOR

For Respondent(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. Gaurav M. Liberhan, Adv.
Ms. Mukti Chowdhary, AOR

Mr. Rakesh Khanna, ASG.
Ms. Ritu Bhardwaj, Adv.
Mr. D.S. Mahra, Adv.
Ms. Priya Hingorani, Adv.

Mr. B.V. Balaram Das, AOR.

UPON hearing counsel the Court made the following

O R D E R

Seen the Office Report dated 20th October, 2012. It appears that pleadings have been completed in the matter.

An application has been filed on behalf of the learned AOR for the complainant/respondent No.2, to take on record certain additional documents. The same is allowed. Let the additional documents be taken on record, subject to such objections, as may be taken on behalf of the petitioner, when the matter is heard.

The interim order, as passed will continue in the meantime.

(Sheetal Dhingra)
COURT MASTER

(Juginder Kaur)
Assistant Registrar

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